

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

209. IA/1896/2021 IA/3117/2023 IA/2006/2021 IA/2721/2021 IA/28/2023 IN
C.P. (IB)/1220(MB)2020

IN THE MATTER OF

Anand Rathi Global Finance Ltd.

V/S

Doshi Holdings Pvt.Ltd.

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 02.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP:	Adv. Atul Sharma (PH)
For the RA & FC:	Adv. Rohit Gupta (PH)
For the Applicant in IA/3117/2023:	Sr. Adv. Mustafa Doctor (PH)
For the Respondent No. 1 & 2 in IA/2006/2021 IA/2721/2021:	Sr. Adv. Mustafa Doctor (PH)
For the Respondent No. 3 to 5 in IA/2006/2021:	Counsel Akshay Doctor (PH)
RP in person:	Kanak Jani (VC)

ORDER

I.A. 3117/2023

The Ld. Counsel for the Applicant and also the Respondent No. 1 have concluded their arguments. During the course of the arguments, the Ld. Counsel for the Respondent No. 2/Financial Creditor has prayed for short adjournment so as to place on record the affidavit filed by the Applicant before the Hon'ble Supreme Court in the SLP with respect to the Applicant having enough knowledge of the sale of the shares by the Financial Creditor during the pendency of the CIRP

proceedings. The affidavit is with respect to this limited purpose only. Adjourned to **09.05.2024** for filing the affidavit.

I.A. 1896/2021, I.A. 2006/2021, I.A. 2721/2021, I.A. 28/2023

Adjourned to **09.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)